

over the world as a model statute on punishment of crime. Therefore, we want to be careful in examining all the recommendations. The report also will be laid on the Table of the House.

SHRI BIRENDER SINGH RAO : *rose*—

MR. SPEAKER : No, Sir.

SHRI BIRENDER SINGH RAO : It is a very pertinent question.

MR. SPEAKER : No, that is not the practice.

SHRI BIRENDER SINGH RAO : The Criminal Procedure Code is being amended. I would like to know from the Minister whether he would like to take up both the Bills together. It would be much better if both the Bills are considered together.

MR. SPEAKER : No, Sir. Order please.

SHRI DINEN BHATTACHARYYA : May I know whether there is any yardstick to differentiate between a legal demonstration to ventilate genuine grievances of workers and intimidation? It is always easy to call any demonstration as *gherao*. Is there any yardstick to define what is a *gherao* and what is a demonstration?

MR. SPEAKER : You are asking for opinion.

SHRI DINEN BHATTACHARYYA : It is arising out of his definition. He says that if ten persons demonstrate, that will be a *gherao*. It is the most dangerous thing.

MR. SPEAKER : I am not concerned with the definition; I am concerned with the relevance of the question.

SHRI DINEN BHATTACHARYYA : It is my personal experience. If the employer does not give due wages, what is the alternative? The Government does not take any step. If they hold a demonstration, it will be called a *gherao*.

MR. SPEAKER : Do not give me a discourse.

PROF. MADHU DANDAVATE : Does the Law Commission report indicate that in most of the cases *gherao* is a result of the failure of the Government to implement the awards given by the industrial courts? In that case what does the Government propose to do?

MR. SPEAKER : I think, this is too far-fetched a question.

Railway Line from Satna Station to Govindgarh Via Rewa

*790. MAHARAJA MARTAND SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether a survey was conducted for laying Railway line from Satna Railway Station (Central Railway) to Govindgarh via Rewa in the Rewa Commissioner's Division;

(b) if so, whether the above project was sanctioned and that work on it was about to start when Vindhya Pradesh was a Lt. Governor's State;

(c) if so, the reasons for dropping the project; and

(d) whether Government propose to go ahead with the project now and if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) Yes, Sir,

(b) No, Sir.

(c) The project was found to be unremunerative and hence not taken up for construction.

(d) No, Sir. Due to difficult resources position and the unremunerative nature of the line, its construction will have to wait for better times.

MAHARAJA MARTAND SINGH : Will the hon. Minister for Railways be pleased to state whether the Government

Government has reconsidered their study of feasibility of this line in view of the findings of the Geological Survey of India showing big limestone deposits in this region ?

SHRI HANUMANTHAIYA : We have made a study and, unfortunately, much as we would like to concede the hon. Member's point of view, it is not remunerative nor have we got funds for this purpose.

Tista Multipurpose Barrage Project

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*797. **SHRI B. K. DASCHOWDHURY :**
SHRI R. N. BARMAN :

Will the Minister of IRRIGATION AND POWER be pleased to refer to the reply given to Unstarred Question No. 3266 on 19th August, 1970 and state :

(a) whether West Bengal Government have submitted any report to the Central Water and Power Commission regarding Tista Multipurpose Barrage Project ; and

(b) if so, the action taken in this regard so far, and the time by which the project is likely to be completed ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KURBEL) : (a) and (b). The revised project report of the Tista Barrage Project has been received from the Government of West Bengal and is under technical scrutiny in the Central Water and Power Commission. The completion of the project will depend upon the availability of resources of the West Bengal Government for undertaking irrigation projects.

SHRI B. K. DASCHOWDHURY : May I know from the hon. Minister the salient features of the project report submitted by the West Bengal Government, which is now under scrutiny ? May I know (a) whether this project will connect Brahmaputra with Ganga, (b) to what extent it will afford irrigation facilities and (c) to what extent it will help generation of hydro-power ? What is the estimated cost of this project ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : The

present estimate of this project is Rs. 44 crores. It is estimated to irrigate 9 lakhs acres in both North Bihar and North Bengal.

SHRI B. K. DASCHOWDHURY : It was stated in reply to Unstarred Question No. 326 that the estimated cost of the project will be nearly Rs. 357 crores. May I know why the project estimate has been reduced to such an extent when it is a project of very vital importance for the development of northern regions of both Bihar and Bengal and also Orissa ?

DR. K. L. RAO : I mentioned Rs. 44 crores as the cost of the present project. Earlier, many years ago, we were thinking of connecting Brahmaputra and Ganga for navigation purposes which will cost hundreds of crores of rupees because we have to bi-pass Pakistan and go via Siliguri. It was very costly and after deep consideration by the Ministry of Transport it was decided not to take it up for the present. But the West Bengal Government was very anxious to have some irrigation project. Therefore, the present project has been conceived after consultation and discussion with the West Bengal Government.

SHRI R. N. BARMAN : May I know whether the Government propose to attach very much importance to this project and if so whether it would be taken up as a project of national importance ?

DR. K. L. RAO : We are aware of the importance of this project. But, as the hon. Members know, irrigation is a State subject and we expect that the project must be financed by the State Government. The West Bengal Government has made out a case that in view of the fact that this is a project of international importance the finance for the project must come from the Centre. That is a point which is yet to be decided.

DR. RENEN SEN : Is it not known to the Minister that there has been a demand not only from the people of North Bengal but also from the people of Bihar and adjoining States also that Tista barrage scheme is a must if any project is going to be taken up in North Bengal ? So, will the Government of India view it from the